

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
South Zone Bench at Chennai.

Appeal No. 79 of 2021

Between:

M/s. Safe Environ Technologies.

..... Appellant

And

The Union of India, Rep., by its  
Secretary MOEF & others.

..... Respondents

**MEMO FILED BY THE APPELLANT**

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Filed on: 13/10/2022



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The Appellant herein has filed an Appeal before this Hon'ble Tribunal vide Appeal No.79 of 2021.

It is submitted that the Appellant could not appear before this Hon'ble Tribunal due to some connectivity issues and this Hon'ble Tribunal was pleased to impose a cost of Rs.5,000/- payable to APPCB and directed the Appellant to pay the cost before next date of hearing.

It is submitted that the Appellant has paid the cost of Rs.5,000/- to the A.P.P.C.B, vide Demand Draft No.639946, dated 30.09.2022 under a receipt acknowledging receipt of DD from APPCB.

The Appellant is herewith filing the Receipt of payment of Cost to APPCB. Hence the memo.

Date : 13.09.2022  
Place : Hyderabad

  
Counsel for Appellant

## RECEIPT

Received the Demand draft bearing No.639946, Dt.30.09.2022, Canara Bank in favor of A.P Pollution Control Board for an amount of Rs 5,000/- ( Rupees Five thousand only ) from M/s Safenviron Private limited, Vijayawada towards payment of fine levied by the Honorable NGT in OA NO.79 of 2021 (Sz) of NGT.

  
A.P POLLUTION CONTROL BOARD  
HEAD OFFICE, VIJAYAWADA.